

Swaminathan Committee Report

**2027. Shri D. N. Patodia:
Shri R. Barua:
Shri C. C. Datta:**

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether Government have considered the recommendations made in the Swaminathan Committee report regarding the delicensing of textile industries; and

(b) the recommendations which have since been accepted by Government?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) Yes, Sir.

(b) Government have approved in principle the partial delicensing of the cotton textile industry to the extent that no industrial licence should be necessary for—

(i) establishment of a new cotton spinning mill with a capacity not exceeding 25,000 spindles.

(ii) expansion of an existing cotton mill to come up to 25,000 spindles.

(iii) new textile processing units or for expansion of existing processing units.

(iv) it should be permissible for any cotton textile mill to utilise for spinning or any processing of raw materials which is indigenously available.

However, in view of the present cotton situation the decision regarding partial delicensing of the cotton textile industry is being kept in abeyance for the present.

Auto Truck Drivers on N.E.F. Railway

**2028. Shri Deven Sen:
Shri Madhu Limaye:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that jobs of Lister Auto Truck Drivers were classified as skilled before the first Central Pay Commission;

(b) whether any protests have been received against their classification by the Central Pay Commission as semi-skilled;

(c) if so, the reaction of Government thereto;

(d) whether it is a fact that employees in the same category or type of job are classified as skilled on the North-Eastern Frontier Railway;

(e) if so, the difference in scales of Auto Truck Drivers on the North-East Frontier Railway and other Railways; and

(f) whether Government propose to reconsider the whole position and go in for job evaluation on a scientific basis?

The Minister of Railways (Shri C. M. Poonacha): (a) to (f). The information is being collected and will be placed on the Table of the Sabha, in due course.

Appointment of Ex. T.B. Patients on Railways

**2029. Shri Deven Sen:
Shri Madhu Limaye:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there is a rule or regulation on the Railway to the effect that "patients" operated upon for pneumectomy, although pronounced fit by T.B. Specialists, shall not be appointed to posts involving light work like that of a Tracer;

(b) if so, when this rule was framed and brought into operation; and